IMPORT OF FOREIGN LIQUOR

- 37. SHRI M. GOVINDA REDDY: Will the Minister for COMMERCE AND INDUSTRY be pleased to state:
- (a) the particulars and quantities of the foreign liquors imported during the years 1948, 1949, 1950 and 1951; and
- (b) the restrictions if any imposed on the import of such liquors during those years?

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR): (a) A statement is laid down on the Table of the Council. [See Appendix III, Annexure No. 35.]

(b) A statement is laid on the Table of the Council. [See Appendix III, Annexure No. 36.]

INTER BORDER TRADE

- 38. SHRI M. GOVINDA REDDY: Will the Minister for Commerce and Industry be pleased to state:
- (a) Whether the inter border trade between Pakistan and India is affected by the introduction of the passport system;
- (b) if so, the extent to which such trade has been so affected; and
- (c) The steps taken by Government to promote such trade?

THE MINISTER FOR COM-MERCE (SHRI D. P. KARMARKAR): (a) and (b). Since the passport system was introduced about the middle of October 1952 it is yet too early to assess its effect on our border trade which is also affected by import and export trade control restrictions.

(c) Does not arise.

Madras Handloom Weavers'
Congress Memorandum

39. SHRIK. SURYANARAYANA: Will the Minister for Commerce and Industry be pleased to place on the Table of the Council a copy of the

Memorandum presented by the Midras Provincial Handloom Weavers' Congress, Nidubrolu to the Prime Minister at Madras on the 10th October 1952 asking for the grant of protection and help to handloom industry, and state what action has been taken thereon by Government?

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR): A copy of the Memorandum is placed on the Table of the Council. [See Appendix III, Annexure No. 37.] A statement showing the measures taken by Government to assist the handloom industry is also kild on the Table of the Council. [See Appendix III, Annexure No. 38.]

Consultations with Tea Producers and Traders

†40 SHRI S. N. MAZUMDAR: Will the Minister for Commerce AND INDUSTRY be pleased to state:

- (a) whether it is a fact that a representative of the Commerce and Industry Ministry is at present having consultations with the representatives of tea producers and traders at Calcutta; and
- (b) if so, whether his programme includes consultations with the representatives of tea garden labour?

THE MINISTER FOR COM-MERCE (SHRI D. P KARMARKAR): (a) Secretary, Commerce and Industry, had consultations with the representatives of the tea industry when he visited Calcutta recently.

(b) No, Sir. Questions affecting the labour will be discussed at a conference convened by the Ministry of Labour at Calcutta during the third week of this month.

SHRI A. P. JAIN: Sir, with your permission, I would like to correct a figure which I have given in answer to question No. 146. I said that the

[†]Original Unstarred Question No. 40 of 8th December, 1952 has been transferred as Starred Question No. 40 A for 10th December 1952.

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papers on a matter of urgent importance arising out of the precarious condition in which Shri Sriramulu is today.

number of Yol Camp members settled in Jammu was 9,132. Actually, it was I want that to be corrected.

Mr. CHAIRMAN: 4,734 and not 9,132.

MESSAGE FROM THE HOUSE OF THE PEOPLE

INFLUX FROM PAKISTAN (CONTROL) REPEALING BILL, 1952.

SECRETARY: Sir, I have to report to the Council the following message received from the House of the People signed by the Secretary to the House:

"In accordance with the provisions of Rule 115 of the Rules of Procedure and conduct of Business in the House of the People, I am directed to enclose herewith a copy of the Influe from Pakistan (Control) Repelling Bill, 1952 which has been passed by the House at its sitting held on the 6th December 1952."

I lay the Bill on the Table.

LEAVE OF ABSENCE SHRI K. SURYANARAYANA

Mr. CHAIRMAN: I have one letter of leave of absence from Mr. Kommareddi Suryanarayana:

" As I am suffering from fever since 15-11-1952 I could not attend the session from 24-11-52 and I think that I may mot attend the present session. So I request the House through your Honour to grant me Heave from 24-11-1952 up to closing of the present session."

Is it the pleasure of the Council that permission be granted to Mr. Suryanarayana?

(No Hon. Member dissented.)

CHAIRMAN: Permission to remain absent is granted.

MOTION FOR PAPERS RE.SHRI SRIRAMULU'S FAST.

SHRI P. V. NARAYANA (Madras): Sir, I have given notice of a motion for | Fifty first day.

AN HON, MEMBER: We do not hear the hon. Member.

CHAIRMAN: Whit says is that he has given notice of a motion for papers in connection with the grave situation in which Sriramulu is.

SHRI P. V. NARAYANA: Sir, it is an urgent and serious matter and I request the Chair to admit that motion so that we may have a chance to know Government's views on this matter. The other day the matter was raised by my hon. friend Mr. Sundarayya. In fact, on two occasions the hon. Member moved this matter on the floor of this House. There was then no hon. Minister—there might have been a good number of Ministers present—who cared anything for the motion. But, Sir, it is a very urgent matter and if the Government could come forward with an announcement that may make him give up this fast and save his life. I therefore request the Chair to admit this motion and allow it, so that the Government will have the benefit of the opinion of the hon. Members and the country will know of the announcement that the Government would like to make.

Mr. CHAIRMAN: This question was raised two or three days ago by Mr. Sundarayya and Prof. Ranga.

SHRI P. SUNDARAYYA (Madras). I may remind the House and bring to the notice of the hon. Members that day after day telegrams are pouring in. Here, I have got a bunch of telegrames I think, the hon Ministers are also receiving many and though it is the fiftieth day....

RANGA PROF. G. (Madras):